

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10463/17/23]

...(Interruptions)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, we have given notices under Rule 267. ... (Interruptions)... What has happened to them? ... (Interruptions)...

MR. CHAIRMAN: Just a minute. Please Sit down. The distinguished Members of the House are more aware than I am. They have been here longer than I have been. We go by a mechanism. ... (Interruptions)... When rule 267 notices are given, they will be taken up at the appropriate stage.

I. Notifications of the Ministry of Power

II. Reports and Accounts (2022-23) of various Commissions and Corporation and related papers

III. Reports and Accounts (2022-23) of CPRI, Bengaluru; NPTI, Faridabad; and FoR, New Delhi and related papers

विद्युत मंत्रालय में राज्य मंत्री (श्री कृष्ण पाल) : महोदय, मैं विद्युत अधिनियम, 2003 की धारा 179 के अधीन विद्युत मंत्रालय की निम्नलिखित अधिसूचनाओं की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

- I. (1) No. L-1/250/2019/CERC., dated the 11th August, 2023, notifying the commencement of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2023 with effect from 01.10.2023 and its specifications.
- (2) No. L-1/261/2021/CERC., dated the 11th August, 2023, notifying that the remaining Regulations of GNA Regulations including First Amendment Regulations shall come into effect from 01.10.2023 and its specifications.
- (3) No. L-1/265/2022/CERC., dated the 11th August, 2023, notifying the commencement of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023 with effect from 01.10.2023.
- (4) No. RA-14026(11)/4/2020-CERC., dated the 21st September, 2023, extending the period of applicability of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2020 till 31st March, 2024.

- (5) No. L-1/250/2019/CERC., dated the 19th October, 2023, publishing a Corrigendum to the Notification No. L-1/250/2019/CERC., dated the 1st March, 2023.

[Placed in Library. For (1) to (5), See No. L.T. 10773/17/23]

- (6) No. JERC-JKL/REG/2023/12., dated the 9th November, 2023, publishing the Joint Electricity Regulatory Commission for the UT of J&K and the UT of Ladakh (Guidelines for Load Forecasts, Resources Plans, and Power Procurement Process) Regulations, 2023.

- (7) No. JERC-JKL/Reg/2023/13., dated the 10th November, 2023, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Terms and Conditions for Determination of Multi Year Generation, Transmission, Distribution Tariff), Regulations, 2023.

[Placed in Library. For (6) and (7) See No. L.T. 10486/17/23]

- (8) No. JERC-JKL/Reg/2023/15, dated the 23rd November, 2023, publishing The Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Procedure for filing Appeal before the Appellate Authority) Regulations, 2023.

- (9) No. JERC-JKL/Reg/2023/14., dated the 8th December, 2023, publishing the Joint Electricity Regulatory Commission for the UT of Jammu & Kashmir and the UT of Ladakh (Compliance Audit), Regulations, 2023.

[Placed in Library. For (8) and (9) See No. L.T. 10772/17/23]

II. (i) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 105 of the Electricity Act, 2003:-

- (a) Annual Report and Accounts of the Joint Electricity Regulatory Commission (JERC), for the Union Territory of Jammu and Kashmir and Union Territory of Ladakh, Jammu, for the year 2022-23.
- (b) Review by Government on the working of the above Commission.

[Placed in Library. See No. L.T. 10492/17/23]

(ii) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 104 and sub-section (2) of Section 105 of the Electricity Act, 2003:-

- (a) Annual Report and Accounts of the Joint Electricity Regulatory Commission (JERC) for the State of Goa and Union Territories, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Commission.

[Placed in Library. See No. L.T. 10489/17/23]

(iii) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 100 and sub-section (2) of Section 101 of the Electricity Act, 2003:-

(a) Annual Report and Accounts of the Central Electricity Regulatory Commission (CERC), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Commission.

[Placed in Library. See No. L.T. 10490/17/23]

(iv) A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 45 of the Damodar Valley Corporation Act, 1948 :—

(a) Annual Report and Accounts of the Damodar Valley Corporation Limited (DVC), Kolkata, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Corporation.

(c) Statement (in English and Hindi) giving reasons for delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10493/17/23]

III. A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Central Power Research Institute (CPRI), Bengaluru, Karnataka, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10771/17/23]

(ii) (a) Annual Report and Accounts of the National Power Training Institute (NPTI), Faridabad, Haryana, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10488/17/23]

(iii) (a) Annual Report and Accounts of the Forum of Regulators (FoR), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Forum.

[Placed in Library. See No. L.T. 10491/17/23]

I. Circular and Notifications of the Ministry of Finance

II. Reports and Accounts (2021-22 and 2022-23) of SPMCIL, New Delhi; and GSTN, New Delhi and related papers

III. Statement on Half Yearly Review (2023-24) in relation to the Budget

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Circular No. 15 of 2023, dated the 16th August, 2023, issuing guidelines under clause (10D) of Section 10 of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10500/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 813 (E), dated the 31st October, 2023, publishing the Income-tax (Twenty-Seventh Amendment) Rules, 2023, under Section 296 of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10499/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 884 (E), dated the 7th December, 2023, exempting the applicable import duty of 50% on imports of Yellow Peas (HS 0713 10 10) with effect from 08.12.2023 up to 31.03.2024, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10502/17/23]

(iv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 888 (E), dated the 11th December, 2023, levying anti-dumping duty on "Synthetic Grade Zeolite 4A" originating in, or exported from Thailand and Iran for period of 5 years pursuant to final findings issued by DGTR, under sub-section (7) of Section 9A of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 10501/17/23]